<u>In</u>

O.A.No.306/2001

27.05.2014.

List is being revised. None for the applicant. Sri Narendra Nath, learned counsel for the respondents.

It is seen form the record that no one was present on behalf of the applicant on 02.04.2013 and 03.02.2014. Today, there is neither any request for pass-over nor any request for an adjournment. It appears that applicant is not interested in pursuing the OA. Accordingly, the Execution Application is dismissed in default and for non-prosecution.

V

(Dr. Murtaza Ali) Member (J) J. Ch

(Ms. Jayati Chandra) Member (A)

Topased 27-5-14

24

24-11.2014 No satting of D.B. List on 2/12/2014 J Box

0.R.

Execution application

No. 1820/09 Was D.F.D.

m. 27.5.2014.

51) 10 2-12-2014 10 1-12-2015. 1300

M.P. No. 332/02720/14
application for recall
af the exclor dt. 27.5.14.
M.P. No. 332/02721/2014
application for cando.
at delay, has been filed

Lug sei Rajnish shukla Adu ulonguith Vakalatnema

un liebalt at applicant. Sulemitted m. 24.11.14 for archers.

Von 11-14